

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

ORIGINAL APPLICATION NO.170/01887/2018

DATED THIS THE 18th DAY OF MARCH, 2020

HON'BLE SHRI CV.SANKAR MEMBER (A)

Abdul Azeez A,
S/o Abdul Latif M,
Aged about 46 years,
Superintendent of
Central Tax
R/a No.9, First Floor,
2nd A Cross,
Hanuman Badavane,
Manorayanapalya
Bengaluru – 560 032

...Applicant

(By Shri L.Mahesh,Paanchajanya Associates...Advocate)
Vs.

1.Union of India represented
by Secretary
Ministry of Finance
Department of Revenue ,
Central Secretariat, North Block,
New Delhi-110001.

2.The Chairman,
Central Board of Indirect Taxes
& Customs
Ministry of Finance
Department of Revenue ,
Central Secretariat, North Block,
New Delhi-110001.

3.The Principal Chief Commissioner
of Central Tax,
Karnataka Zone, C.R. Building,
Queens Road,
Bangalore – 560 001

4.The Commissioner of Central Tax,
Audit II Commissionerate, Bangalore,

JSS Towers, 100 Feet Road,
Banashankari 3rd Stage
Bangalore – 560 085.

...Respondents

(By Shri S.Sugumaran, ACGSC)

ORDER (ORAL)

HON'BLE SHRI CV.SANKAR MEMBER (A)

1. Heard. The applicant has filed an application saying that during the pendency of these proceedings, it is understood that in similar other cases the Appellate Authority is considering the various appeals submitted by similarly situated persons and his case could also be considered, if the case is withdrawn. He has requested permission of this Court to withdraw the case so as to approach the Appellate Authority for consideration of his appeal in accordance with law. I, therefore, dispose of the application as being withdrawn with direction to the respondents to consider the appeal given by the applicant on merits within a period of 2 months from the date of issue of this order.

2. OA is disposed of as withdrawn. No order as to costs.

(CV.SANKAR)
MEMBER (A)

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